

States having Scheduled Areas except Bombay where it is in the process of being formed, and Hyderabad where the question is under the active consideration of the State Government.

(b) A statement containing the information asked for is placed on the Table of the House. [See Appendix III, annexure No. 14]

#### GRANTS BY U. P. GOVERNMENT

180. **Shri Bhakta Darshan:** (a) Will the Minister of Defence be pleased to refer to part (b) of the reply given to unstarred question No. 671 dated the 31st of July, 1952, and state whether the required information about the districtwise grants made by the Government of Uttar Pradesh from the ex-Servicemen's Post-War Reconstruction Fund, has been received?

(b) If so, what are its details?

**The Deputy Minister of Defence (Sardar Majithia):** (a) and (b). The details of grants made to each District by the U.P. Government from the ex-Servicemen's Post War Reconstruction Fund are not available as their accounts are not maintained on a District basis. Most of the schemes have been so worked out that the ex-Servicemen of the State as a whole derive benefit from them.

The total expenditure on the various schemes up to the 31st May, 1952 amounted to Rs. 28,80,186 details where of are shown in the Statement now laid on the Table of the House. [See Appendix III, annexure No. 15]

The unspent balance on that date under the Fund was Rs. 1,26,59,644.

#### TECHNICAL TRAINING

181. **Shri A. N. Vidyalkar:** Will the Minister of Education be pleased to state:

(a) the names of the countries with which India has entered into agreements with regard to the technical training to Indian students;

(b) the number of Indian students sent by the Government for technical training in foreign countries in the years 1948, 1949, 1950, 1951 and 1952, and the names of the countries to which these students were sent; and

(c) the expenditure incurred in each year by (i) the Indian Government and (ii) foreign Governments?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) (i). The United States of America, and

(ii) Norway.

(b) The agreement with the United States of America was entered into under the Point Four Programme on the 28th December, 1950. Under this agreement 40 Indian students were sent to that country in 1951 and 27 in 1952.

The agreement with Norway was made under the United Nations Programme on the 17th October, 1952. No students have so far been sent under this agreement.

(c) In the case of the students sent to the U.S.A., the expenditure incurred by the Government of India was negligible. The expenditure incurred by the Government of the U.S.A. on these students is not available.

#### INDIAN OLYMPIC ASSOCIATION

182. **Shri S. C. Samanta:** Will the Minister of Education be pleased to state:

(a) the amount of grant received each year from 1947-48 to 1952-53 from the Central Government by the I.O.A. (Indian Olympic Association);

(b) whether any additional or special grants have been made for the year 1952-53; and

(c) if so, the amount and the reasons for additional grants?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) A statement is placed on the Table of the House. [See Appendix III, annexure No. 16]

(b) and (c). A special grant of Rs. 1,25,000 has been paid to the Indian Olympic Association during 1952-53 for sending teams to Helsinki for participating in the XV Olympiad held there in August, 1952.

#### INVESTMENT IN FACTORIES

183. **Sardar Hukam Singh:** Will the Minister of Defence be pleased to state the amount of capital invested by Government (i) in several factories, or manufacturing concerns, under the Ministry of Defence as on the 31st of October, 1952 (ii) on building and structures needed for housing Defence personnel and offices, as well as for storing Military (Defence) stores of all kinds, but excluding the items mentioned in part (i) above; as on the same date and (iii) on animals and

vehicles, including mechanised vehicles, needed for Defence purposes as on the same date?

**The Deputy Minister of Defence (Sardar Majithia):** (i) I will not be in the public interest to disclose this information.

(ii) the cost of buildings and structures needed for housing Defence personnel and Offices and for storing military stores of all kinds, which were constructed prior to the 1st April 1948, was all charged to Revenue, and not to Capital. It is, therefore, difficult to compute this figure at this stage. The cost of buildings and structures constructed from 1948-49 has been charged to Capital, and the total expenditure incurred on such buildings up to 31st March, 1952 is Rs. 14.66 crores.

(iii) The purchase of animals and vehicles is financed from Revenue budget and no Capital accounts are maintained.

#### ARMS AND AMMUNITION

**184. Shri K. C. Sodhia:** (a) Will the Minister of Home Affairs be pleased to state what were the total requirements of civil licences with regard to Arms and Ammunition during 1950-51 and 1951-52?

(b) What was the total quantity of Arms and Ammunition imported during 1950-51 and 1951-52?

(c) What are the names of the countries from which these imports were made?

(d) What was the quantity of each distributed to different States?

(e) When do Government propose to start manufacture of these articles in Indian ordnance factories?

**The Minister of Home Affairs and States (Dr. Katju):** (a) The Government of India have no information.

(b) to (d). So far as import of arms is concerned attention is invited to the reply given on the 18th June, 1952 to unstarred question No. 212 by Shri Badshah Gupta. The required information relating to ammunition and distribution of both arms and ammunition to different States is being collected and will be laid on the Table of the House in due course.

(e) All possible steps are being taken to manufacture in Ordnance factories certain types of arms and ammunition required by Civil Licences.